

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**CP (IB) No. 8/Chd/Pb/2023**

**IN THE MATTER OF:**  
**Liverpool John Moores**  
**University**

**...Petitioner-Operational Creditor**

**Versus**

**INSCOL Healthcare Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 17.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Shubham Gupta, proxy counsel.

**For the Respondent** : Mr. A.P.S. Madaan, proxy counsel.

**ORDER**

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today.

The Ld. Counsel for the respondent is directed to make compliance of order dated 15.01.2024. Let the same be done within one week. Last opportunity is granted. Let the matter be listed on 29.05.2024 for arguments.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**